- (b) whether the National Advisory Council (NAC) has sought a comprehensive law on safety of victims; and
 - (c) what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No Sir.

(b) and (c) A representation from the Association of the victims of the Uphaar tragedy on the issue, forwarded by National Advisory Council (NAC), was received by the Ministry of Home Affairs. The matter has been examined in detail in consultation with various departments/ministries. Government has noted the fact that there are provisions in various Acts for payment of compensation like Civil Liability for Nuclear Damage Act, 2010 and Railway Act, 1989 etc., Government also noted that there are fundamental differences in road accidents on the one hand and the fire accidents/man-made disasters on the other. Unlike the former, it is not possible in the latter to pin-point any particular offender right at the beginning without due enquiry. In view of these reasons, it has been decided not to frame a separate law to deal with man-made disasters or to set up special tribunals.

Ammonium nitrate used for making bombs by IM

2543. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that ingredients such as ammonium nitrate used by Indian Mujahidin (IM) in the making of bombs are procured from Indian manufacturers;
 - (b) if so, the details in this regard;
- (c) what are the names of companies which are manufacturing ammonium nitrate in India;
- (d) whether Government has any mechanism to ensure that ammonium nitrate manufactured by Indian companies is not released to terrorist organisations; and
 - (e) if so, the details of monitoring of these companies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There is no definite report to support the proposition.

- (c) The names of major manufacturers of Ammonium Nitrate are as under:-
- (i) M/s. Deepak Fertilizers and Chemical Ltd.
- (ii) M/s. Smartchem Technologies Ltd.
- (iii) M/s. Gujarat Narmada Fertilizers Corporation.
- (iv) M/s. Rastriya Chemicals and Fertilizers Ltd.
- (v) M/s. Nangal Fertilizers.
- (vi) M/s. Perinitrates.
- (d) and (e) The Ammonium Nitrate Rules, 2012 provides for regulation in respect of manufacture, conversion, import, export, stevedoring, transport and possession for sale or use of Ammonium Nitrate. Under the aforesaid rules Ammonium Nitrate shall not be manufactured at a place other than the one indicated in the licence and no person shall deliver or dispatch any Ammonium Nitrate to anyone other than the holder of a licence. The District authorities while granting No Objection Certificate under these rules, verify the antecedents of the applicant, lawful possession of site, genuineness of the purposes, interest of the public and any other matter as deemed necessary and carry out necessary verification. Manufacturer of Ammonium Nitrate has to maintain records in the forms specified to ensure accountability, identification and traceability of Ammonium Nitrate and he has to mandatorily place a safety and security management plan in place with the security aspect duly vetted by the police authorities. Powers to search and seizure of premises and transport facilities to prevent unauthorised and illegal use are also laid down in the Ammonium Nitrate Rules, 2012.

Misuse of matrimonial sites

- 2544. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has received many complaints regarding misuse of matrimonial websites by many persons creating fake profiles;
- (b) if so, the State/UT-wise details of all such incidents reported in last two years and the current year;